

with the help of workers who were not on strike. The management did not violate any written assurance in respect of the demands and grievances of the employees.

(b) The Government have looked into the demands of the Government Opium and Alkaloid Employees Sangh, Neemuch and some demands like payment of the production award for the year 1978-79 have already been met.

#### Collection of Central Excise Duty, Export Duty and Corporation Tax from Tea

2181. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) what is the amount of money received by way of Central Excise Duty from tea during 1977-78 and 1978-79;

(b) the amount collected by way of Export Duty on tea, during 1977-78 and 1978-79; and

(c) the amount collected by way of Corporation Tax from the tea industry and the amount lying in arrear during the period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

(a) The amount of Central Excise Duty received on tea during the years 1977-78 and 1978-79 is given below:

1977-78	Rs. 6063 lakhs
1978-79	Rs. 6478 lakhs

(b) The amount of Export Duty collected on tea during the years 1977-78 and 1978-79 is given below:

1977-78	Rs. 9843 lakhs
1978-79	Rs. 3959 lakhs

(c) The information regarding the amount of Corporation Tax and tax arrears from tea industry separately

is not available with the Government. However, the number of assessments completed and the tax demand raised in respect of tea Companies during the financial year 1977-78 are given below:

No. of assessments of Tea companies completed.	338
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Demand for Corporation tax raised against these Companies.	14.04 Crores.
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#### Amount of Suspence Accounts lying with Life Insurance Corporation

2182. SHRI BAPUSAHEB PARULEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether huge amounts are lying with Life Insurance Corporation of India in Sundry|suspence accounts with them on behalf of the Policy holders paid towards premia;

(b) total such amounts lying as on 1st January, 1980 and period for which these are lying, year-wise and the reason for the same; and

(c) whether these amounts will be re-paid to the policy holders with interest and if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

(a) and (b) The amount paid by a policyholder towards premium is kept in deposit if—

(i) it falls short of the full premium; or

(ii) it is paid by quoting a wrong policy number or without quoting any policy number; or

(iii) it is paid after expiry of the days of grace and the requisite late fee is not paid; or

(iv) it is paid under a lapsed policy and the formalities for revival of the policy have not been completed.

On 1st January, 1980, the total amounts lying in the deposit account